

Tour by Minister

2140. SHRI SUDARSAN RAYCHAUDHURI:
SHRI AMAL DATTA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of days during the financial year the Minister went on tour within the country and outside, separately;

(b) the details of such tours;

(c) the expenses incurred in respect of each such tour;

(d) whether the expenses were borne by the Central Government budget; and

(e) if not, the source of the funds?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c) The statement of the tour within the country and outside is attached.

(d) Yes, Sir.

(e) Does not arise.

STATEMENT

Details of the tours undertaken by Smt Sheila Kaul, Minister of Urban Development during the financial year 1994-95

S.No.	Dates	Place of visit	No. of Days	Expenditure	Purpose
1	2	3	4	5	6
INLAND					
1.	29.8.94 to 31.8.94	Lucknow	3	Rs. 1,336	To attend function on Sanskrit Diwas Samaroh in Kendriya Sanskrit Vidyapitham.
2.	2.9.94 to 4.9.94	Bangalore	3	Rs. 12,422	In connection with the In-auguration of C.G.O. Building by President of India.
3.	28.9.94 to 30.9.94	Bangalore/ Madras	3	Rs. 14,034	In-auguration of Seminar on Urban Mass Transportation and Inspection of HUDCO works at Bangalore and Sriperambudur..
4.	6.11.94 to 9.11.94	Bombay	4	Rs. 8,466	Purpose of visit: Consultative Committee attached to this Ministry.
5.	14.11.94 to 15.11.94	Lucknow	2	Rs. 3,205	Prize Distribution function at Lalganj Organised by Zila Bal Kalyan Parishad.
FOREIGN					
1.	19.6.94 to 3.7.94	London (UK)	15	Rs. 2,15,865	For treatment & to study the Municipal Governance Urban System and New Town Concept.
2.	18.11.94 to 26.11.94	Hong Kong Melbourne & Singapore	9	Rs.1,13,920	To participate in the Conference on 'Cities and the New Global Economy' being organised by the Government of Australia and OECD.

Goods seized and destroyed by Authorities

2141. SHRI SANAT KUMAR MANDAL: Will the PRIME MINISTER be pleased to state:

(a) whether the Supreme Court in its judgement given on September 8, 1994 stating that if goods seized by the authorities are lost or destroyed due to their negligence, the Government will have to pay compensation to the owner;

(b) if so, the reaction of the Government thereto;

(c) whether the Government propose to bring a legislation in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF

LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI H.R. BHARDWAJ): (a) to (d) Yes, Sir. Powers to enforce the Essential Commodities Act, 1955 are delegated to State Governments/Union territory Administrations. Central Government has not received any suggestions for amendment/legislation in this regard from States/Union territories. As the judgement relates to loss/uselessness of commodities seized due to negligence of enforcing authorities, Central Government does not consider it necessary to propose any legislation in this regard.

TRYSEM

2142. SHRI N.J. RATHVA: Will the PRIME MINISTER be pleased to state:

(a) the achievements of TRYSEM programme in